

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

O.A. No.50 of 2016 (SZ)

S. Paul Raj,  
Kombuthurai,  
Kayalpattinam,  
Tiruchendur Taluk

.... Applicant

Versus

1. The Commissioner,  
Kayalpattinam Municipality,  
Kayalpattinam.,  
Thoothukudi District.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
C7 & C9, SIPCOT Industrial Complex,  
Thoothukudi.

...Respondents

**Action taken report submitted by the District Collector, Thoothukudi.**

It is respectfully submitted that the Hon'ble National Green Tribunal (SZ) in its order Dated: 12.01.2021 has issued the following direction.

"The District Collector being an officer responsible to implement the Solid Waste Management Rules as required under Rule 12 of the said Rule is directed to look into the issue and come with a proper action taken report against the municipality for non implementation of the same which is within his jurisdiction as District Magistrate apart from submitting the report to this Tribunal as a Committee member"

It is respectfully submitted that as per the above order of the Hon'ble National Green Tribunal (SZ), the following action taken report is submitted.

It is respectfully submitted that already Environmental Compensation to the tune of Rs. 14 lakhs has been imposed as *interim Environmental Compensation to the Municipality for the period from April 2020 to October 2020 (Rs. 1 lakh/month) for non-compliance of the Municipal Solid waste Management Rules and for not commencing the work of legacy waste remediation process and the Municipality is liable to remit the Environmental compensation till the compliance of the directions issued by TNPCBd. Subsequent to the imposition of the Environmental Compensation to the Municipality, the Municipality has taken the following corrective measures:*

- *The municipality has taken steps for bio-mining the old dump site located at Papparapalli. The Municipality submitted proposal for Bio-mining of the dump site (at an estimated Project cost of Rs. 160 lakhs) to the Director of Municipal Administration, Chennai and the proposal is under consideration of the Govt.*

- All the composting centres are operated efficiently and the compost obtained is sold to farmers.
- The municipality is taking steps to operate the Bio-methanation cum power generation plant.

It is respectfully submitted that the Municipality has constructed a *micro compost yard (on-site compost centre)* in the un-surveyed poramboke land near the sea shore. It is respectfully submitted that the *micro compost yard (on-site compost centre)* has been constructed exclusively to process the municipal solid wastes generated in the beach area and the processing capacity of the *micro compost yard (on-site compost centre)* is 0.50 MT/day only. The *micro compost yard (on-site compost centre)* consists of a shed with aluminium sheet roof and is measuring 15 meters x 6 meters in size. The *micro compost yard (on-site compost centre)* is yet to be commissioned/yet to be put into operation. The *micro compost yard (on-site compost centre)* is located within CRZ area. However, the exact location of the *micro compost yard (on-site compost centre)* within the CRZ area (as to whether the site is located in between HTL and LTL or is located outside the HTL) can be identified/known only if the Project layout is super imposed on the CRZ map indicating HTL and LTL demarcated by one of the Authorized agency in 1:4000 scale.

It is respectfully submitted that the Municipality has submitted the application for CRZ clearance for this *micro compost yard (on-site compost centre)* on 29.07.2021. The application submitted by the Municipality was returned for want of the following additional particulars:

- a) Application in the prescribed format (Form I) – 8 copies.
- b) CRZ map indicating HTL and LTL demarcated by one of the Authorized agency in 1:4000 scale – 8 copies.
- c) Project layout super imposed on the above map indicated at (b) above – 8 copies.
- d) Copy of Project report – 8 copies.

It is respectfully submitted that the Municipality is yet to resubmit the application along with the additional particulars. On receipt of the additional particulars and the application the subject will be placed before the District Coastal Zone Management Authority meeting and decision will be taken on the further course of action against the *micro compost yard*.

  
 District Collector,  
 Thoothukudi District,  
 Thoothukudi.